

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 36 OF 2017

Dated: 13th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Tamil Nadu Generation & Distribution Corporation Ltd. ...Appellant(s)
Vs.
M/s Ambika Cotton Mills Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. Kumar Mihir for R.1

ORDER

Admit. Issue notice. Mr. Kumar Mihir takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 10.04.2017. Dasti, in addition, is permitted.

List the matter on **10.04.2017**. In the meantime, learned counsel for the respondents may file reply on or before 14.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 29.03.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

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